

(a) whether the people living in and around the Thal Vaishet Project in Maharashtra are agitated over non-provision of jobs in the project to the sons of the soil; and

(b) if so, the steps taken for providing jobs to those families and their members whose agricultural lands have been taken over for the construction of Thal Vaishet Project?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). Some of the persons who do not qualify to be treated as project affected persons have been agitating for employment. Since the job opportunities in the Thal-Vaishet plant have come to a saturation point, these persons have been told that it may be possible to consider employing them only when further expansion takes place. Technical training has also been offered to the local people so as to improve their prospects for employment

[*Translation*]

#### **Ancillary industries in IFFCO Factory at Aonla**

2726. SHRI RAJVEER SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether ancillary industries have been developed in IFFCO Fertilizer factory at Aonla, district Bareilly,

(b) if not, the reasons therefor; and

(c) the steps proposed to be taken for the development of ancillary industries there?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) to (c). The Aonla unit of IFFCO has identified a number of items including chemicals, light engineering and HDPE/laminated

jute bags for setting up ancillary industries. A senior IFFCO officer has been entrusted with the task of coordination and development of these ancillaries.

#### **IFFCO Fertilizer Factory at Aonla, U.P.**

2727. SHRI RAJVEER SINGH: Will the Minister of AGRICULTURE be pleased to state

(a) whether it is proposed to increase the production capacity of IFFCO fertilizer factory at Aonla in Uttar Pradesh; and

(b) if so, when and if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). Yes, Sir, there is a proposal to double the capacity of the gas based 1350/2200 tonnes per day ammonia/urea plant of IFFCO at Aonla. The time frame for the implementation of the proposed expansion project will be about 30 months from the zero date.

[*English*]

#### **Telephone System in Calicut City**

2728. SHRI K. MURALEEDHARAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the telephone system in Calicut city is generally out of order;

(b) whether Government are also aware that the telephone directory issued there to subscribers is full of mistakes of numbers and addresses; and

(c) if so, the measures taken by Government for improving Telephone system in Calicut city?

**THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN):** (a) Telephone system in Calicut city is now functioning normally and its performance is regularly watched.

(b) Telephone Directory for Calicut Secondary Switching Area consisting of Calicut, Malappuram and Wynad districts corrected upto 31.10.89 was released in the first week of December, 1989. Two bulk number changes had to be effected in December 89 and January 90 involving 1339 telephone numbers in Calicut system due to area transfer. It was not possible to include these number changes in the Directory as this would have resulted in further delay in issue of the Directory. The Supplementary directory incorporating all the number changes and new telephone numbers provided after 31.10.89 is proposed to be published shortly.

(c) Life expired strowger type exchange equipments are proposed to be replaced by crossbar/electronic exchanges during the next two years. The 1000 lines strowger equipment has already been scrapped.

#### **Charter on Animal Rights**

2729. **SHRI PRATAPRAO B. BHOSALE:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn to the need to adopt a charter on animal rights;

(b) if so, the details thereof;

(c) whether Government have taken any action in the matter;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

**THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL):** (a) to (e). The Government's attention has been drawn to the need to adopt a Charter on Animal Rights. The details of animal rights are given in the statement below.

It is doubtful whether the Charter on animal rights has been enacted by any country in the world. Perhaps, the matter is still under consideration of the United Nations Organisation (UNO). However, it is stated that at no stage, the National Government have been refractory to these problems of the dumb creatures. The fundamental duties of every citizen as enshrined in Article 51 (A) of the Constitution is to show compassion to all living creature and protect natural assets like forests, rivers, lakes and wild life etc. The Government have enacted the Prevention of Cruelty to Animals Act, 1960 and established an Animal Welfare Board. Unfortunately, however, animals continue to suffer in the hands of men. Governments are of the opinion that adoption of Charter or enacting legislation are no effective solution unless, those are fortified with public awareness. With the concerted efforts, of the National Government, the State Governments and the Union Territory Administrations, if it is possible to increase awareness among public, especially children on the importance of compassion, the objectives of the Charter on Animal Rights are likely to be fulfilled. It is stated that the Governments will continue to do everything possible for promotion of animal welfare.

#### **STATEMENT**

##### *Details of Animal Rights Universal Declaration of the Rights of Animals*

Final text, adopted by the International League for Animal Rights and affiliated national leagues on the occasion of the Third International Meeting on the Rights of Ani-